

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/781 /2007 – SM[BR]

Date 04/11/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
VIJAY ISPAT RE-ROLLING MILLS
3/5, SOUTH TUKOGANJ, VIJAY NIWAS, INDORE.
VIJAY ISPAT RE-ROLLING MILLS

Appellant

Vs
Respondent

C.C.E.INDORE

I am directed to transmit herewith a certified copy of Final order No. 1406 / 2008- SM[BR] dated 24.10.2008

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E.INDORE

P.B. NO 10, MANIK BAGH PALACE, INDORE.

2. Adv. / Consult

MR.PRADEEP ASAWA

445-46, VIKRAM TOWER, 3 RD FLOOR, SAPNA SANGEETA ROAD, INDORE

3 S.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise Appeal No.781 of 2007-SM (BR)

[Arising out of common Order-in-Appeal No.INDI/376/2006 dated 21.12.2006
passed by the Commissioner of Central excise (Appeals)-I, Indore]

Date of Hearing/ Decision:24.10.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? :
 3. Whether Their Lordships wish to see the fair copy
of the Order? :
 4. Whether Order is to be circulated to the Departmental
authorities? :

M/s. Vijay Re-Rolling Mills

...Appellants
[Rep. by None]

Vs.

CCE, Indore

[Rep. by Shri A.K. Rastogi, DR]

...Respondents

CORAM: Hon'ble Mr. P.K. Das, Member (Judicial)

Final Order No. 1406/08-SM(CDR)
Per P.K. Das:/Dated:24.10.2008

None appeared on behalf of the Appellant in spite of issue of notice. There is no application for adjournment of hearing. It seems that the Appellant is not interested to proceed in the matter. Accordingly, the appeal is dismissed for non-prosecution.

Order dictated & pronounced in open court on 24.10.2008.

(P.K. Das)
Member (Judicial)

Ckp.